

National Company Law Tribunal



Allahabad Bench

CP NO. 106/ND/2012

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Smt. Poonam Gupta v/s Jananamandal Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ashish Kr. Srivastava	Adv.	Petitioner	
2.	Dr. Pawan Jaiswal	PCMA	Respondent	

CP NO.106/ND/2012

Sh. Ashish Srivastava, Advocate for the petitioner. Dr. Pawan Jaiswal, PCMA for the respondent.

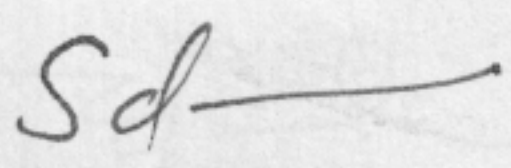
Case is taken up in forenoon session on being mentioned by the petitioner counsel, informing such that a report from Commissioner-cum-Chartered Accountant is still awaited. Therefore, a reminder in this respect to be issued to the Commissioner-cum-Chartered Accountant.

A perusal of the previous proceeding goes to show that, the Hon'ble Supreme Court has been pleased to fix a time frame for final disposal of the present petition after the inspection is reported to be completed and hearing of the parties. Since, a report of the Commissioner-cum-Chartered Accountant is still awaited, hence, an inspection cannot be deemed as complete. Hence, a further opportunity is granted to the Ld. Chartered Accountant to submit its report within 10 days from the receipt of the copy of this order. A copy of this order, also be communicated to the Ld. Chartered Accountant through the registry of this Tribunal by way of speed post as well as through e-mail. That apart, the petitioner is also granted liberty to communicate a copy of this order to the Ld. Chartered Accountant.

The matter to be listed on 9th January, 2018.

Dated:13.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)